

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

**Petition No. 9/2003**

**In the matter of**

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from January 2001 to July 2001.

**Petition No 11/2003**

**And in the matter of**

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from October to December 2000 and March-April 2002

**Petition No.12/2003**

**And in the matter of**

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from September to December 2001

**And in the matter of**

**GRID Corporation of Orissa Ltd. .... Petitioner**

Vs

**Transmission Corporation of Andhra Pradesh .... Respondent**

**Petition No. 10/2003**

**And in the matter of**

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from December 1994 to September 1996

**And in the matter of**

**GRID Corporation of Orissa Ltd. .... Petitioner**

Vs

1. **Transmission Corporation of Andhra Pradesh Ltd.,**
2. **Power Grid Corporation of India Ltd.**
3. **Member Secretary, EREB**
4. **West Bengal State Electricity Board .... Respondents**

**The following were present:**

1. Shri R.K. Mehta, Advocate, GRIDCO
2. K.K. Panda, GRIDCO
3. Shri V. Sahoo, GRIDCO
4. Ms. Suman Kukrety, Advocate, GRIDCO

**ORDER  
(DATE OF HEARING : 8.2.2005)**

These petitions were earlier heard on 9.12.2004, when, at the request of the parties, hearing was adjourned for 8<sup>th</sup> February 2005, as the parties had expressed a desire to resolve the issues through mutual discussion.

2. A fresh request has been received from the respondent, Transmission Corporation of Andhra Pradesh Limited, for adjournment up to the first week of March 2005 since, as stated, due to unavoidable circumstances, the discussions could not be held between Government of Andhra Pradesh and Government of Orissa.

3. Shri R.K. Mehta, Advocate, for the petitioner has sought to address the issues, in view of the fact that no progress towards amicable settlement of the disputes, could be made. However, none is present on behalf of the main respondent, namely, Transmission Corporation of Andhra Pradesh. We propose to give the last and final opportunity to the parties for resolving the disputes.

4. Accordingly, the petition be renotified for hearing on 17.3.2005, when the petitions will be taken up ex parte, even in the absence of any of the parties. A copy of this order be sent to all concerned.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 8<sup>th</sup> February 2005